COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 256 OF 2017

Dated: 24th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Damodar Valley Power Consumers' Association ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Mr. Aamir Zafar Khan

Counsel for the Respondent(s) : Mr. M.G.Ramachandran

Ms. Anushree Bardhan Mr. Shubham Arya for R-2

Mr. Himanshu Shekhar Mr. Aabhas Parimal for R-4

ORDER

It is represented that Respondent No.1 is not served. Issue fresh notice to Respondent No.1. Dasti, in addition, is permitted.

Learned counsel for respondent No.2 & 4 seek three weeks more time to file reply. They may take steps to file the same on or before 15.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>10.01.2018.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson